NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 162/2007 **CA. NO**.

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY: Ajay Batra & Ors. V/s. M/s. BHP Machines Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO		DESIGNATION	REPRESENTATION	SIGNATURE
1.	Deepah Jain	Advocate	Respondent no.	SeepahJain
	Mahama Deepak	-1	121-25	
	Brabhleen Kaw	√[
	Janvi Sharma			
2.	MOHAK BHADANA		Resp. 4,5214	
3 .	UTTAM DATT	L III V OI CO	Petitioner 122	Sharma
	TARUN SHAR	M A		

ORDER

Reply has been filed by the petitioner to the application of Respondents 4, 5 & 14, wherein dismissal of the petitioner is prayed for in terms of the settlement arrived at before the Hon'ble High Court of Delhi.

2. This fact has vehemently repudiated by the ld. Counsel for the petitioner on the ground that the same is not applicable to the parties to the present lis.

Contd/-....

- 3. Ld. Counsel for Respondents 21 to 25 also prays that the copy of the petitioner's reply be provided to him. Let the same be given.
- 4. The reply to the amended petition has not been filed by Respondents 4, 5 & 15 who have been impleaded in 2016 itself. Let the same be filed with an advance copy to the opposite counsels.

5. To come up on 03.10.2016 for argument and disposal of the petition.

(Ina Malhotra) Member Judicial